

**Support to sportspersons outside the ambit of SAI**

2023. SHRI MD. NADIMUL HAQUE: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that the Ministry supports young sportspersons who are even outside the ambit of Sports Authority of India (SAI);

(b) the State-wise details of young sportspersons given assistance in last two years who were not in SAI; and

(c) how many centres of SAI are functioning in the State of West Bengal and their intake and actual capacity?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) and (b) Sir, 'Sports' is a State subject. The primary responsibility for development and promotion of a sports discipline rests with the concerned Sports Federation and the State Governments. Government of India only supplements the efforts of the National Sports Federations (NSFs) by providing financial assistance under various schemes. Government supports young sportspersons who are outside the ambit of Sports Authority of India (SAI) by providing financial assistance to them under the "Scheme of Assistance to the NSFs". Under this scheme, financial assistance is given to the recognised NSFs for conducting National/International tournaments, training and participation in international tournaments abroad, training/coaching of national teams under Indian and Foreign coaches/experts, equipment support etc. In addition, Government also supports young and promising sportspersons under the scheme of National Sports Development Fund (NSDF) by extending financial assistance for their equipment, training abroad etc. Further, Government also provides financial assistance from the NSDF to various Sports academies for development of infrastructure where young sportspersons get their training.

However, State-wise details of sportspersons benefited under these schemes are not maintained.

(c) As per information provided by SAI, there are 06 SAI Training Centres, functioning in the State of West Bengal. Presently 366 athletes are training there. The capacity of the training centres is determined by SAI based on requirements.

**Sports competitions conducted in Tamil Nadu under PYKKA**

2024. SHRI K.R. ARJUNAN: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) how many sports competitions have been conducted in Tamil Nadu under Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) scheme during last five years; and

(b) the State-wise and year-wise details of financial assistance given to States under PYKKA scheme during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) The Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) was being implemented by the Ministry of Youth Affairs & Sports till the financial year 2013-14. The PYKKA Scheme has been revised and renamed as Rajiv Gandhi Khel Abhiyan (RGKA) *w.e.f.* the financial year 2014-15. Details of competitions conducted in Tamil Nadu under the PYKKA scheme during the last five years of the Scheme are given in Statement-I (*See* below).

(b) The State-wise and year-wise details of financial assistance given to States under PYKKA scheme during the last three years of the Scheme are given in Statement-II (*See* below).

***Statement-I***

*Sports Competitions conducted in Tamil Nadu under Panchayat Yuva Krida Aur Khel Abhiyan (PYKKA) scheme during last five years of the Scheme*

Sl.No.	Year	Competition held
1.	2009-10	PYKKA Rural Competitions
2.	2010-11	PYKKA Rural and Women Competitions
3.	2011-12	PYKKA Rural and Women Competitions
4.	2012-13	PYKKA Rural and Women Competitions
5.	2013-14	PYKKA Rural and Women Competitions

***Statement-II***

*State-wise and year-wise details of financial assistance given to States under PYKKA scheme during the last three years of the scheme*

(₹ in crore)

Sl. No.	Name of the State/UT	2011-12			2012-13			2013-14		
		Rural	Women	NEG*	Rural	Women	NEG*	Rural	Women	NEG*
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	0	0	0	11.16	0.34	0	0	0	0
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0
3.	Assam	0	0	0	0	0	0	0	0	0
4.	Bihar	0	0	0	0	0	0	0	0	0
5.	Chhattisgarh	1.95	0.28	0	1.99	0.32	0	0	0	0

1	2	3	4	5	6	7	8	9	10	11
6.	Goa	0	0	0	0	0	0	0	0	0
7.	Gujarat	0	0	0	0	0	0	0	0	0
8.	Haryana	1.51	0.09	0	0.62	0.23	0	1.6	0.21	0
9.	Himachal Pradesh	1.11	0.13	0	1.12	0.14	0	0.7	0.13	0
10.	Jammu and Kashmir	0	0	0	0	0	0	0	0	0
11.	Jharkhand	0	0	0	0	0	0	0	0	0
12.	Karnataka	2.17	0	0	2.58	0.69	0	2.45	0.41	0
13.	Kerala	0	0.23	0	0	0	0	0	0	0
14.	Madhya Pradesh	4.37	0.54	0	4.18	0.57	0	4.1	0.55	0
15.	Maharashtra	0	0	0	3.44	0	0	0	0	0
16.	Manipur	0	0	0	0.75	0.17	0.1	0	0	0
17.	Meghalaya	0	0	0.08	0.67	0	0	0	0	0.11
18.	Mizoram	0	0	0.1	1.06	0.13	0.1	0.58	0.13	0.1
19.	Nagaland	0	0	0	0.91	0	0.12	0	0	0
20.	Odisha	0	0	0	3.86	0.53	0	0	0.27	0
21.	Punjab	0	0	0	0	0.24	0	1.45	0.13	0
22.	Rajasthan	1.72	0	0	3.42	0.46	0	0	0	0
23.	Sikkim	1.12	0	0.08	1.12	0	0	0	0	0
24.	Tamil Nadu	0	0	0	0.81	0.44	0	8.32	0.57	0
25.	Tripura	0.59	0.11	0.09	0.76	0.16	0	0.67	0.14	0.1
26.	Uttar Pradesh	8.2	0	0	0	0	0	1.15	0	0
27.	Uttarakhand	1.29	0.11	0	1.18	0.1	0	1.1	0.1	0
28.	West Bengal UTs	0	0	0	0	0	0	0	0	0
29.	A and N Islands	0	0	0	0	0	0	0	0	0
30.	Chandigarh	0	0	0	0	0	0	0	0	0
31.	Daman and Diu	0	0	0	0	0	0	0	0	0
32.	Lakshadweep	0	0	0	0	0	0	0	0	0
33.	Puducherry	0	0	0	0	0	0	0	0	0
TOTAL		24.03	1.49	0.35	39.63	4.52	0.32	22.12	2.64	0.31
National Level Competitions released to SAI		2.6	0	2.5	0	0	0	2.5	0	0
GRAND TOTAL		26.63	1.49	2.85	39.63	4.52	0.32	24.62	2.64	0.31

\* NEG - North East Games

1.00 P.M.

MR. CHAIRMAN : Please sit down. Question Hour is over. ...*(Interruptions)*... Statement by the Minister correcting ...*(Interruptions)*... You are not going on record. Why are you wasting your breath?

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STATEMENTS BY MINISTER — *Contd.*

Correcting Answers to Questions

मानव संसाधन विकास मंत्रालय में राज्य मंत्री [प्रो. (डा.) राम शंकर कथेरिया]: सभापति महोदय, मैं निम्नलिखित विवरण (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:

- (i) Correcting Annexure-I to answer to Unstarred Question 3403 given in the Rajya Sabha on the 11th August, 2014 regarding 'Protection of Sanskrit Language'; and
- (ii) Correcting the answer to Unstarred Question 334 given in the Rajya Sabha on the 27th April, 2015 regarding 'Review of working of UGC'.

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[श्री उपसभापति महोदय पीठासीन हुए]

GOVERNMENT BILL

The Companies (Amendment) Bill, 2014 — *Contd.*

MR. DEPUTY CHAIRMAN: Now, further discussion on the Companies (Amendment) Bill. Mr. Ishwarlal Shankarlal Jain, you have only two minutes.

श्री ईश्वरलाल शंकरलाल जैन: उपसभापति महोदय, कंपनी संशोधन विधेयक, 2014 के साथ जो अमेंडमेंट्स गवर्नमेंट लेकर आई है, उस पर अपने विचार व्यक्त करने के लिए मैं खड़ा हूँ। सर, कम्पनीज बिल दो बार कमेटी के पास गया, वापस आया और उसके ऊपर बहुत बहस हुई, ऐसा बताया जाता है, परन्तु इस हाउस के अंदर जब बिल पास हुआ, तो बड़ी हड़बड़ी के अंदर पास हुआ, किसी प्रकार का डिस्कशन भी इस पर नहीं हो सका था। अब जो पब्लिक उसके परिणाम भुगत रही है, उससे पता चलता है कि इसके अंदर काफी खामियां हैं। माननीय वित्त मंत्री जी करीब 16 अमेंडमेंट्स लेकर आए हैं, इन 16 अमेंडमेंट्स को छोड़कर कई बार 16 अमेंडमेंट्स होंगे, इसलिए यह एक बार अमेंडमेंट्स लाकर नहीं चलेगा, बल्कि दो-तीन बार अमेंडमेंट्स लाकर इसको रिफाइन करना जरूरी होगा।

उपसभापति महोदय, जब प्राइवेट लिमिटेड कम्पनी और लिमिटेड कम्पनी में हम अंतर नहीं कर रहे हैं। प्राइवेट लिमिटेड कम्पनी पर जो एक्ट हम लगा रहे हैं, वे न तो किसी से डिपॉजिट्स ले रहे हैं, न किसी को दे पा रहे हैं, किसी की दो कम्पनी हों, तो एक कम्पनी कोलेटरल सेक्योरिटी दूसरी कम्पनी को नहीं दे पा रही है और इसकी वजह से बिजनेस में बड़ी दिक्कतें आ रही हैं।